

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 9th day of April 2021

Original Application No. 330/00235 of 2021

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Ganga Prasad Mishra @G.P. Mishra, agd about 82 years, S/o Late Shri Ram Lakan Mishra, R/o House No. 290 Tarahati Post Kelhapur, Nibhapur, Nabhapur, Naibhapur Jaunpur UP 222204.

. . . Applicants

By Adv : Shri V.K. Dwivedi

V E R S U S

1. Union of India through Divisional Railway Manager, South Eastern Railway, Kharagpur Division Kharagpur.
2. The Divisional Railway Manager (Personnel), South Eastern Railway, Kharagpur Division Kharagpur.
3. The Divisional General / Finance Manager (Co-ord), South Eastern Railway, Kharagpur Division Kharagpur.
4. The Divisional Account Officer, South Eastern Railway, Kharagpur Division Kharagpur.

. . . Respondents

By Adv: G.K. Tripathi

O R D E R

Shri V.K. Dwivedi learned counsel for the applicant and D. Tiwari holding brief of G.K. Tripathi, learned counsel for the respondents both are present in Court.

2. Heard learned counsel for both the parties on admission and perused the record.

3. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied at this stage if he is permitted to make a fresh representation before respondent, who is the competent authority, ventilating all his grievances and the competent authority is directed to

decide the said representation in a time bound manner by passing a reasoned and speaking order.

4. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is finally disposed of at the admission stage with the following directions to the parties :-

- i. The applicant is directed to make a fresh representation, ventilating all his grievances, within a period of 3 weeks from today, before the respondent concerned, who is the competent authority, alongwith a certified copy of this order.
- ii. The Competent authority amongst the respondents is directed to decide the aforesaid representation of the applicant by a passing reasoned and speaking order, in accordance with law, within a period of 3 months from the date of receipt the said representation alongwith certified copy of this order.
- iii. The order so passed on the aforesaid representation of the applicants shall be communicated to the applicants without any delay.

6. It is made clear that I have not expressed any opinion on the merits of the case.

7. There is no order as to costs.

/pc/

(Justice Vijay Lakshmi)
Member (J)